

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403

**IA/2333/ND/2024, IA/2245/ND/2024, Company Appeal/31/ND/2023,
Company Appeal/32/ND/2023, IA/3618/ND/2023, IA/4707/ND/2021,
Company Appeal/13/ND/2022 in IB/923/ND/2020**

IN THE MATTER OF:

Ankur Enterprises	...	Applicant
<i>Versus</i>		
Pantel Technologies Private Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.06.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator : Mr. Harish Taneja, Ms. Parul, Advs.
Mr. Gagan Gulati, Liquidator

For the Appellant in Appeal No. 31 of 2023 and R-13 in IA No. 4707/2021 :
Mr. Dhananjaya Sud, Advocate

For the Appellant in Company Appeal No. 13/ND/2022, for Applicant in IA
No. 2333/2024 and for R-32 in IA No. 4707/2021 : Mr. Govind Bhardwaj,
Mr. Aryan Sinha, Advocates

For the Applicant CA/32/ND/2023 (IA/3618/ND/2023) : Mr. Nikhil Palli, Adv.

For the Applicant : Mr. Govind Bhardwaj, Mr. Aryan Sinha, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2245/ND/2024

This is an application to take on record the 10th Progress Report by the Liquidator in pursuant to the Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 for the period of 01.01.2024 to 31.03.2024 in the matter of Pantel Technologies Private Limited. The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

All remaining IAs along with main matter be posted to 07.06.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**